

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 84/TT/2020**

Date: 3.3.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Trueing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for assets under Barh Transmission System in Northern, Eastern and Western Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 12.3. 2020:-

1. In response to the RoP dated 12.9.2019 in Petition No 244/TT/2019, auditor certificate was submitted with details such as tariff income, non-tariff Income, tax liability, interest u/s 234 of IT Act, 1961 and effective tax rate. In respect of interest u/s 234 of IT Act, 1961, provide breakup of the Interest categorized under delay in deposit, deferment in deposit, short deposit or default in deposit, certified by Auditor.
2. Additional information w.r.t. true-up of 2014-19 period and determination of transmission tariff of 2019-24 period:

**2014-19 period**

- a) Details with regard to land payment claim of 42.15 lakh in 2014-15.
- b) Linked excel file for True up of transmission tariff of 2014-19 period.

**2019-24 period**

- c) Justification for claimed add-cap of 1949.14 lakh in 2019-20 beyond cut-off date. Clarify why such balance and retention amount is still pending after installation of assets in 2009-10.
- d) Details of arbitration and reasons for justification for claim of add-cap of 1047.78 lakh in 2019-24 period with regard to balance expenditure under arbitration filed

- before Delhi High Court..
- e) Confirmation as to whether any further Additional Capitalisation expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed..
  - f) Linked excel file for determination of transmission tariff of 2019-24 period.

**Forms**

- g) Form-13 (Break up of initial spares).
  - h) Provide flow of liabilities statement as per the enclosed Annexure . I(A) .
  - i) Form-5 (element-wise break-up of project/asset/element cost of transmission system)
  - j) Form-7 for 2014-19 and 2019-24
2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

Annexure - I (A)

Liability Flow Statement

Name of Petitioner

Project Name																									
Asset No.	Party	Particulars*	Year of Actual Capitalisation	Original Liability as on COD	Outstanding Liability as on 31.3.2014	Discharge						Reversal						Additional Liability Recognized *						Outstanding Liability as on 31.3.2019	
						2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)		
Asset - 1	Party - A																								
Asset - 1	Party - B																								

\* TL/SS/Communication Systems etc.

\*Works deferred for execution, contract amendment - please specify

**Additional Capitalisation - 2014-19**

Asset No.	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)
Asset - 1	-	-	-	-	-	-

This table is for computation that should match with Add Cap as per Petition for each Asset

Asset No.	Party	Particulars*	Year of Actual Capitalisation	Original Liability as on COD	Outstanding Liability as on 31.3.2019	Discharge						Reversal						Additional Liability Recognized *						Outstanding Liability projected as on 31.3.2024	
						2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)		
Asset - 1	Party - A																								
Asset - 1	Party - B																								

\* TL/SS/Communication Systems etc.

\*Works deferred for execution, contract amendment - please specify

**Additional Capitalisation - 2019-24**

Asset No.	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)
Asset - 1	-	-	-	-	-	-

This table is for computation that should match with Add Cap as per Petition for each Asset